

Compliance Report dated 10.04.2024

As per

Hon'ble National Green Tribunal

(Order dated 06th Feb, 2024)

IN THE MATTER OF

Rajesh Sharma

Versus

State of Haryana & Ors

IN

Original Application No.

125/2024

Compliance Report of Hon'ble NGT order dated 06.02.2024 in the matter of Rajesh Sharma Versus State of Haryana & Ors. OA No. 125/2024

1. Background:-

Illegal construction in an area of 10.07 acres at Gurugram, Haryana without obtaining prior Environmental Clearance (EC) in violation of Environmental Impact Assessment (EIA) Notification, 2006. It is alleged that Respondent No. 5 is raising the construction in an area of more than 20,000 sq. metres and that he has not obtained the Consent to Establish (CTE) from the Haryana State Pollution Control Board (HSPCB) and ground water NOC from Haryana Water Resources Authority (HWRA) for doing construction activities.

Hon'ble National Green Tribunal vide order dated 06.02.2024 has directed as follows:-

".....Respondent No. 3 – HSPCB is directed to submit the report at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. List on 12.04.2024."

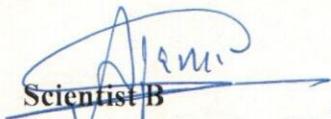
2. Compliance of Hon'ble National Green Tribunal directions:-

A complaint received from Sh. Rajesh Sharma (Mob-9911323400) against M/s 4S Developers Pvt. Ltd, Sector-59 & 63A, Gurugram. Accordingly project was inspected on 13.12.2023 (**Annexure-1**) by Sh. Aparnesh Kumar, Scientist B alongwith complainant/applicant and during inspection it has been observed that project has obtained license No. 225 of 2023 issued by DTCP, Haryana for setting up of Residential colony in 10.07 acre and started the construction activity by constructing the site office and also constructed the infrastructure work like roads, foot paths etc. and excavation was also identified at the site and found operating without obtaining prior EC from the SEIAA & CTE from the Board. Show Cause Notice for closure, prosecution & levy of Environmental Compensation issued to the unit vide letter No. HSPCB/GUR/2024/INS/56611377SCNCC001 dated 18.01.2024 & No. HSPCB/GRN/995 dated 19.12.2023 (**Annexure-2 colly**). Unit has submitted reply through email on 27.12.2023 (**Annexure-3**) which was found not satisfactory and not submitted reply of SCN dated 18.01.2024 till date. Site was again inspected by Sh. Aparnesh Kumar, Scientist B on 06.02.2024 and during inspection it has again observed that unit again doing the infrastructure work at site (Inspection report alongwith photographs are attached as **Annexure-4**). Therefore, on recommendation of this office, Head Office has issued closure order vide letter No. HSPCB/GUR/2024/INS/56611377CONCO001-004 dated 26.02.2024 (**Annexure-5**). Accordingly, plant & machinery of the project was sealed and construction activity was also stopped by Sh. Aparnesh Kumar, Scientist B on 02.03.2024 (**Annexure-6**) by sealing the machinery in the presence of Sh. Subhash, Site Engineer of the unit in compliance of closure order issued vide Head Office letter dated 26.02.2024 under section 31-A of Air

(Prevention & Control of Pollution) Act, 1981. Further, case for imposition of Environmental Compensation of Rs. 1925000/- has already been sent to Head Office vide letter dated 14.03.2024 and Rs. 1925000/- as Environmental Compensation has been deposited by the unit in advance through RTGS vide receipt No. 1520762950 dated 02.04.2024 (**Annexure-7**). Unit has also applied for Environmental Compensation vide proposal No. SIA/HR/INFRA2/429208/2023 which is under process at concerned authority (**Annexure-8**)

The report is being submitted in light of order of Hon'ble Tribunal, please.

DA/As above


Scientist B
Gurugram Region (N)


Regional Officer, 10/4/2024
Gurugram Region (N)

HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

DTP Licence No-225
2023

A General Information of unit

1	Name & Address of the Unit	:	M/S HS Developers (P) Ltd. Sec-59 & Sec-63A, Gurgaon.
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	9971308349
4	Fax Nos.	:	
5	Date & Time of Inspection	:	13-12-2023
6	Category Unit	:	Red/Orange/Green ✓
7	Type of Unit	:	17 Cat./Seriously Polluting/Others ✓
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small ✓
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Sh. Subhesh Singh. Licensing manager
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Sh. Sanju Bhadana.
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Building and Construction Project
12	Detail of Raw Material used (with quantity per annum)	:	-d-
13	Manufacturing Process (in brief)	:	-d-
14	Detail of Machinery	:	-
15	Date of Commissioning of the unit.	:	-
16	Status of Consent to Establish	:	Not obtained
17	Status of Consent to Operate	:	-d-
18	Status of Authorization under HWM Rules.	:	-d-

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	—
12	Status of online monitoring system, if applicable.	:	—
13	General Remarks.		

E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	S-1 —
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Not Provided
4	Mode of Disposal & treatment of Hazardous Waste	:	- do -
5	Size of Hazardous Waste storage site	:	- do -
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	-
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Not Provided
8	Details of Hazardous Waste transported to service provider	:	—

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	—
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	—
3	Name of insurer agency with date & validity of policy.	:	—
4	Whether Hazardous chemicals handling & storage facility is adequate	:	—

5 Remarks During inspection unit found operating the work of Imprestment works, footpath etc. Unit also constructed the site office. Excavation also found operated. Unit has not obtained EC, CTE but obtained the DTP Licence No-221/2023 for Residential colony in 10 Acre.

Signature of the representative of the unit
Name Designation & Address inspection
Subhash Singh.
Lal Singh manager

Signature of the Officer/Officers of the Board who conducted
Aparna Kumar sc-B.
Name & Designation



HARYANA STATE POLLUTION CONTROL BOARD
Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon Ph.0124-2332775 Email:- hspcbrogrn@gmail.com

No: HSPCB/GUR/2024/INS/56611377SCNCC001

Dated: 18-01-2024

To

M/s 4S Developers Pvt. Ltd
Sector-59 & 63A, Gurugram

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

Whereas your unit has been inspected on 13-12-2023 regarding w.r.t complaint received from Sh. Rajesh Sharma (Mob-9911323400) and during the inspection following deficiencies has been observed as per provisions of section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1) Unit has obtained license No. 225 of 2023 issued by DTCP, Haryana for setting up of Residential colony in 10.07 acre. Unit has started the construction activity by constructing the site office and also constructed the infrastructure work like roads, foot paths etc. and excavation was also identified at the site. Unit found operating without obtaining prior EC from the SEIAA & CTE from the Board.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned observations/ deficiencies

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

Regional Office Gurgaon North



Regional Office, Gurugram (N)
 Haryana State Pollution Control Board
 Vikas Sadan, Opposite- New Court, Gurugram
 Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341
 Email ID: - hspcbrogrn@gmail.com

✓ No. HSPCB/GRN/2023/ 995

Dated:- 19/12/2023

To

M/s 4S Developers Pvt. Ltd,
 Sector-59 & 63A, Gurugram

Subject: Show Cause Notice for prosecution under section 43/44 of water (Prevention and Control of Pollution) Act, 1974 for violation Section 25/26 of water (Prevention and Control of Pollution) Act & Environmental Compensation as per policy order dated 29.04.2019, 20.12.2019 & 22.12.2021.

Whereas, subject to the provision of section 25/26 of the water (Prevention & Control of Pollution) Act, 1974, no person shall without the previous consent of the State Pollution Control Board;

- (a) Operate or take any step to operate any industry, operation or process or any treatment & disposal system or an extension or addition there to which is likely to discharge sewage or trade effluent into stream or well or sewer or on land;
- (b) Bring into use any new or altered outlet for the discharge of sewage;
- (c) Begin to make any new discharge or sewage;

Whereas, as per the provision of section 21/22 of Air (Prevention and Control of Pollution) Act, 1981, no person shall without the previous consent of the state Pollution Control Board, establish or operate any industrial plant in any Air Pollution Control Area.

Whereas, your unit was inspected by the concerned field officer alongwith complainant on 13.12.2023 w.r.t complaint received from Sh. Rajesh Sharma (Mob-9911323400) and during inspection it has been observed that unit has obtained license No. 225 of 2023 issued by DTCP, Haryana for setting up of Residential colony in 10.07 acre. Unit has started the construction activity by constructing the site office and also constructed the infrastructure work like roads, foot paths etc. and excavation was also identified at the site. Unit found operating without obtaining prior EC from the SEIAA & CTE from the Board.

In view of above you are hereby given Show Cause for 15 days as to why legal (Prosecution) action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 for violation Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 may not be initiated against you/our company & its directors/responsible persons for violation of provisions of Water Act, 1974. Your reply must reach within stipulated time period along with certified copy of MOA & List of Directors & responsible persons failing which it will be

presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant action under section Water Act, 1974 without giving any further notice.

10/11
Regional Officer,
Gurugram Region (N)

Dated:- *10/11*

Endst. No. HSPCB/GRN/2023/

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and further necessary action, please.

Regional Officer,
Gurugram Region (N)



Gurgaon North Region Hspcb <hspcbrogrn@gmail.com>

Show Cause Notice for prosecution under section 43/44 of water (Prevention and Control of Pollution) Act , 1974 for violation Section 25/26 of water (Prevention and Control of Pollution) Act & Environmental Compensation as per policy order dated 29.04.2019, 20.12.2019 & 22.12.2021.

4s Developers <4sdevelopers1990@gmail.com>
To: Gurgaon North Region Hspcb <hspcbrogrn@gmail.com>

Wed, Dec 27, 2023 at 6:33 PM

Respected Sir,

In response to the show cause notice dated 19/12/2023 bearing no. HSPCB/GRN/2023/995, please see the reply of company 4S Developers Pvt. Ltd. and take the same on record officially for closing the said show cause notice.

Thanks & Regards

Amit Sharma

4S Developers Pvt. Ltd

[Quoted text hidden]

 **4S Pollution reply.pdf**
1890K

4S DEVELOPERS PVT. LTD.

Regd. Office – Retail Office 163, 2nd Floor, ILD Trade Centre, Sector-47, Gurugram – 122002, Haryana

Office Address – HUB 66, Opp. Ansal Esencia, Sector-67, Gurugram – 122002, Haryana.

CIN: U74999HR2016PTC065701

Contact No. 0124-297 5777. Email – info@4sdevelopers.in

To,
Regional Officer,
Gurugram Region (N),
Haryana State Pollution Control Board,
Vikas Sadan, Opp- New Court, Gurugram.

Subject: Show Cause Notice under section 15 of the Environment (Protection) Act, 1986 for violation of amended EIA Notification dated 14-09-2006, amended till date

Ref: Your office Show Cause Notice with no. HSPCB/GRN(2023)/997 dated : 19.12.2023

Respected Sir,

With respect above mentioned subject and reference, we would like to submit following points in reply

1. Our project building plans are under consideration and will be submitted to concerned department for approval once ready.
2. Approved building plans are mandatory for obtaining required approval from the State Environment act impact Authority (SEIAA) and per procedure we will surely apply and obtain required approval from SEIAA once approved building plans are in place.
3. We make sure, that construction activity will only begin at site once we have all mandatory approvals in place. Regarding construction of site office as mentioned in notice it is a temporary arrangement for security guards to safeguard them from winter and hostile climatic conditions.
4. Regarding construction of infrastructure work like roads, footpaths etc should be carried out as per approved layout and building plans only, we will begin permanent infrastructure work and evacuation after obtaining requisite approvals from respective departments.

4S DEVELOPERS PVT. LTD.

Regd. Office – Retail Office 163, 2nd Floor, ILD Trade Centre, Sector-47, Gurugram – 122002, Haryana
Office Address – HUB 66, Opp. Ansal Esencia, Sector-67, Gurugram – 122002, Haryana.

CIN: U74999HR2016PTC065701

Contact No. 0124-297 5777. Email – info@4sdevelopers.in

5. Regarding Unit found operating, we would like to clarify that it was a temporary arrangement to charge inverter and produce electricity at site for odd hours, since on the day of inspection we had technical issues to obtain electric power from permanent source.

We sincerely request you and your good office to accept your reply and early closer of same would be highly appreciated.

For – 4S Developers Pvt. Ltd.

For 4S Developers Pvt. Ltd.


Authorized Signatory

HARYANA STATE POLLUTION CONTROL BOARD
SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1	Name & Address of the Unit	:	US Developers (P) Ltd Sec-59, Gurgaon.
2	Email ID of the Unit/Occupier	:	
3	Telephone Nos.	:	9971308349
4	Fax Nos.	:	
5	Date & Time of Inspection	:	06-02-2024
6	Category Unit	:	Red/Orange/Green ✓
7	Type of Unit	:	17 Cat./Seriously Polluting/Others ✓
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Sh. Subhash Singh
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Sh. Sanju Bhadani
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Building and Construction Project
12	Detail of Raw Material used (with quantity per annum)	:	-d-
13	Manufacturing Process (in brief)	:	-d-
14	Detail of Machinery	:	-d-
15	Date of Commissioning of the unit.	:	
16	Status of Consent to Establish	:	Not obtained
17	Status of Consent to Operate	:	-d-
18	Status of Authorization under HWM Rules.	:	-d-

B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	—
2	Status of online monitoring System (Stack/AAQ) if applicable	:	—
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	—
4	Detail of Stacks/ Chimneys/Vents	:	One Nos of DG sets
5	Whether Height of all stacks/ Chimneys as per norms.	:	No
6	Capacity of D.G. Sets	:	12-120K
7	Stack height of D.G. Sets above programme and whether as per norms.	:	NO
8	Status of Acoustic Enclosure on D.G. Sets	:	Yes
9	Noise results of D.G. Sets Monitored during inspection	:	NA
10	Type & Quantity of Fuel used (Separate for each source)	:	HSD
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	NA
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	NA
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	—
16	General Remarks	:	NA

C Water Consumption

1	Sources of Water Supply	:	—
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	—
3	Whether measuring devices has been sealed	:	—

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	-
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	-
6	General Remarks	:	

D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	-
2	No. of outlets for discharge of effluent	:	Domestic: Trade: -
3	Quality of Effluent in KLD	:	Domestic: - Trade:
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP) (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP NA ETP
5	Mode of Discharge of effluent	:	Domestic: Trade: -
6	Name of Water recipient body if any	:	-
7	Detail of land in case effluent is discharged for percolation/ irrigation purpose with justification for its 100% utilization.	:	NA
8	Status of ZLD as per CPCB directions if applicable.	:	NA
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	-
10	Whether provided separate electricity meter on ETP/STP	:	-

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	:	—
12	Status of online monitoring system, if applicable.	:	—
13	General Remarks.		

E Hazardous Waste Management

1	Category of Hazardous Waste generated as per rules.	:	5:1
2	Type & Qty. of Hazardous Waste generated	:	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	:	Not Provided
4	Mode of Disposal & treatment of Hazardous Waste	:	
5	Size of Hazardous Waste storage site	:	
6	Display Board for Hazardous Waste at Factory Gate Provided or not	:	
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	:	Not Provided
8	Details of Hazardous Waste transported to service provider	:	- de -

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	:	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	:	NA
3	Name of insurer agency with date & validity of policy.	:	
4	Whether Hazardous chemicals handling & storage facility is adequate	:	
5	Remarks		Unit found doing Infrastructure work at site.
	Signature of the representative of the unit Name Designation & Address inspection		Signature of the Officer/Officers of the Board who conducted Name & Designation





C425+9PW, Alahawas, Sector 59,
Gurugram, Haryana 122102, India

Latitude

Longitude

28.400941°

77.109131°

LOCAL 11:57:37

TUESDAY 02.06.2024

GMT 06:27:37

ALTITUDE 247 METER







C425+9PW, Alahawas, Sector 59,
Gurugram, Haryana 122102, India

Latitude

28.401497°

Longitude

77.109290°

LOCAL 11:58:31

GMT 06:28:31

TUESDAY 02.06.2024

ALTITUDE 222 METER



 **GPS Map Camera**

Gurugram, Haryana, India

Tata Raisina Residency Retail, Tata Raisina Residency, Alahawas, Sector 59,
Gurugram, Haryana 122102, India

Lat 28.40166°

Long 77.108648°

06/02/24 11:59 AM GMT +05:30





 **GPS Map Camera**

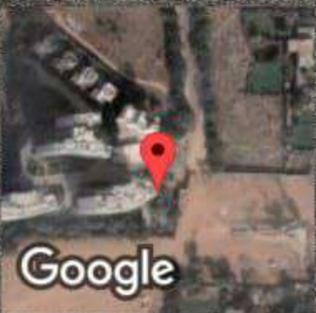
Gurugram, Haryana, India

Tata Raisina Residency Retail, Tata Raisina Residency, Alahawas, Sector 59,
Gurugram, Haryana 122102, India

Lat 28.401609°

Long 77.108703°

06/02/24 11:59 AM GMT +05:30





 **GPS Map Camera**



Gurugram, Haryana, India
Louvre 1 & 2, Tata Raisina Residency, Alahawas, Sector 59, Gurugram, Haryana
122102, India
Lat 28.401291°
Long 77.107218°
06/02/24 12:01 PM GMT +05:30



 **GPS Map Camera**



Gurugram, Haryana, India

Louvre 1 & 2, Tata Raisina Residency, Alahawas, Sector 59, Gurugram, Haryana
122102, India

Lat 28.401215°

Long 77.106678°

06/02/24 12:01 PM GMT +05:30



 **GPS Map Camera**

Gurugram, Haryana, India

Louvre 1 & 2, Tata Raisina Residency, Alahawas, Sector 59, Gurugram, Haryana
122102, India

Lat 28.401226°

Long 77.107419°

06/02/24 12:02 PM GMT +05:30





 **GPS Map Camera**

Gurugram, Haryana, India

Louvre 1 & 2, Tata Raisina Residency, Alahawas, Sector 59, Gurugram, Haryana
122102, India

Lat 28.401178°

Long 77.106873°

06/02/24 12:02 PM GMT +05:30



Google



 **GPS Map Camera**



Gurugram, Haryana, India
Louvre 1 & 2, Tata Raisina Residency, Alahawas, Sector 59, Gurugram, Haryana
122102, India
Lat 28.401239°
Long 77.107058°
06/02/24 12:03 PM GMT +05:30



Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, M/s 4S Developers Pvt. Ltd, Sector-59 & 63A, Gurugram has established and operating a Building & construction project at Sector-59 & 63A, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Rajesh Sharma (Mob-9911323400) vide letter dated 13-Dec-2023

Whereas, the above said unit was visited by the field officer of the Board on 13-Dec-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit has obtained license No. 225 of 2023 issued by DTCP, Haryana for setting up of Residential colony in 10.07 acre. Unit has started the construction activity by constructing the site office and also constructed the infrastructure work like roads, foot paths etc. and excavation was also identified at the site. Unit found operating without obtaining prior EC from the SEIAA & CTE from the Board.
2. Unit has submitted reply of SCN dated 19.12.2023 through email on 27.12.2023 and found not satisfactory and not submitted reply of SCN dated 18.01.2024.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/56611377SCNCC001 dated 18/01/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/56611377CONCR001 dated 09-Feb-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s 4S Developers Pvt. Ltd Sector-59 & 63A, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate

effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the
21-Feb-2024**

Chairman

Endst. No.:HSPCB/GUR/2024/INS/56611377CONCO001-004

Dated:26-Feb-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s 4S Developers Pvt. Ltd., Sector-59 & 63A, Gurugram

HARYANA STATE

**JATIND
ERPAL
SINGH**
Digitally signed
by JATINDERPAL
SINGH
Date: 2024.02.28
13:40:56 +05'30'

**J P Singh, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman**

Compliance report of closure orders passed by Haryana State Pollution Control Board, Panchkula

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. 2024/566/1377 ConCO01-004 dated 26/12/24 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. U.S. Developers (P) Ltd Sec-59, 163A, Surzon, has been visited on 02/03/24 to close down the above said unit by the following officers/officials:

1. Aparnesh Kumar Sc-B
2. Mukesh F.A
3. Bhupender, Driver
- 4.

The representative of the unit Sh. Subhash, Site engineer who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

1. DG set - 1 Nos 125KVA
- 2.
- 3.
- 4.

Sh. Subhash, Site engineer the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

1. DG set - 1 Nos - 125KVA
- 2.
- 3.



(IMPRESSION OF SEAL USED)

[Signature]
Sig. of Representative of the Unit

[Signature]
Signature of Officer of HSPCB



Louvre 1 & 2, Tata Raisina Residency,
Alahawas, Sector 59, Gurugram, Haryana
122102, India

Latitude

28.401430°

Longitude

77.107388°

LOCAL 11:56:51

GMT 06:26:51

SATURDAY 03.02.2024

ALTITUDE 229 METER

SUDHIR
Power Quality
QC
Passed
 Date: _____ Signature: _____

PowerStart

Running •

Remote Start •

Test Active •

Shutdown •

Warning •

	ULN	ULL	AMPS
L1	0	0	0.0
L2	0	0	0.0
L3	0	0	0.0

scroll @ hold ✓ 3 sec

Reset OK

Manual Start Stop Auto

**125 KVA STD MANUAL
 PANEL**

TOLL FREE

1800-210-2525

CUM CARE INDIA



Payment Summary

Payment of INR 19,25,000.00 to HaryanaStatePollution

Reference ID: **1520762950**

To Account: **HaryanaStatePollution**

From Account: **4S DEVELOPERS
PRIVATE LIMITED**

Amount: **INR 19,25,000.00**

Payment Date(dd/MM/yyyy): **02/04/2024**

Remarks: **-NIL-**

Network: **RTGS**

Manual Release Required: **No**

Transaction Status: **Success**



PARIVESH

Ministry of Environment, Forest and Climate Change
Government of India

82

75
आजादी का
अमृत महोत्सव



Annexure-8



Project Name:	Residential Plotted Colony by M/s Orchid Infrastructure Developers Pvt. Ltd.	Single Window Number:	SW/122180/2023
		Proposal Number:	SIA/HR/INFRA2/421717/2023
State:	HARYANA	Current Status:	SUBMITTED
Submission Date:	16/03/2023	Project Category:	B2
Sector:	INFRA2	Project Proponent Name:	Orchid Infrastructure Developers Private Limited

Back



Project Details

1. Details of Project

1.1. Name of the Project	DDJAY Residential Plotted Colony Project at Village- Ullawas and Behrampur, Sector- 59 and 63A, Gurugram, Haryana by M/s 4S Developers Private Limited
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/129140/2023
1.4. Description of Project	Built Up Area - 69,766.5359 sq.m. and the plot area is 30,085.799 sq.m.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Private Limited
2.2. Name of the Company/ Organization/User agency	4S DEVELOPERS PRIVATE LIMITED

Registered address

2.3. Address	Retail Unit IX-63, 2nd Floor, ILD Trade Centre, Sector-47,
2.4. State	HARYANA
2.5. District	GURUGRAM
2.6. Pin Code	122002
2.7. E-mail address	4sdevelopers2023@gmail.com
2.8. Mobile number	9999610021

3. Details of the person making application

3.1. Name	Bhagat Ram
3.2. Designation	Senior Manager

Correspondence address

3.3. Address	Retail Unit IX-63, 2nd Floor, ILD Trade Centre, Sector-47,
3.4. State	HARYANA
3.5. District	GURUGRAM
3.6. Pin Code	122002
3.7. E-mail address	4sdevelopers2023@gmail.com
3.8. Mobile number	9999610021

Project Location

4. Location of the Project or Activity

4.1. Upload KML	4S.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO

5. Shape of the Project	Hybrid
-------------------------	--------

Location Details

Toposheet No	State/UT	District	Sub District	Villaae	Plot/Survey/Khasra No.
--------------	----------	----------	--------------	---------	------------------------

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43X3	HARYANA	Gurugram	Sohna 84	ALAHAWAS	Rect. No. 27, 28, 40
H43X3	HARYANA	Gurugram	Sohna	BAHRAMPUR	Rect. No. 45

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A]	3.0086
6.3. Forest Land [B]	0
6.4. Total Land [A+B]	3.0086

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)	32500 Amount in Words : Thirty Two Thousand Five Hundred Lakh(s) Only
--	---

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A]	150
7.1.2. Period of employment (No. of days) [B]	330
7.1.3. No. of man-days [X]=[A]*[B]	49500

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y]	5000
7.1.5. Total [X] + [Y]	54500

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A]	144
7.2.2. Period of employment (No. of days) [B]	330
7.2.3. No. of man-days [X]=[A]*[B]	47520

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y]	2000
7.2.5. Total [X] + [Y]	49520

Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? Not applicable as the project or activity is site specific

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? **85** ⁵⁰

12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO